



2025:DHC:4288



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 23.05.2025

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W.P.(CRL) 1614/2025 & CRL.M.A. 15181/2025

LEELA RAM AND OTHERS

.....Petitioners

Through: Mr. Ramesh Chander, Advocate with
petitioners in person

versus

THE STATE GOVT. OF NCT OF DELHI AND ANR.

.....Respondents

Through: Mr. Anand V. Khatri, APP for State
with IO/Inspector Satbir Singh, PS
Jaitpur

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. Petitioners seek quashing of FIR No.284/2016 of PS Jaitpur for offence under Section 498A/406/34 IPC on the ground that they have compromised the disputes with the complainant de facto (*respondent no. 2 herein*). All petitioners in person and respondent no. 2 through videoconferencing have appeared, identified by counsel for petitioners and IO/Inspector Satbir Singh.

2. I have spoken with the parties in Hindi.



3. Husband of respondent no. 2 has unfortunately passed away. Petitioners are in-laws of respondent no. 2. It is submitted by all of them that they have resolved all their disputes. The respondent no. 2 submits that she has received her entire *stridhan* and now has no claim against any of the petitioners. The respondent no. 2 and her husband were not blessed with a child. Respondent no. 2 submits that she does not wish to pursue prosecution of the petitioners.

4. Detailed statements of the parties were recorded by the concerned Joint Registrar.

5. Having spoken with the parties, I am satisfied that it would be in the interest of justice not to push the parties through trial.

6. Therefore, the petition is allowed and consequently FIR No.284/2016 of PS Jaitpur for offences under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed. Pending application stands disposed of.

**GIRISH KATHPALIA
(JUDGE)**

MAY 23, 2025

'as'